

**RE-PUBLICATION OF FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP no	Precision Realty Developers Private Limited (Formerly known as Kaa Vee Retail Infra Private Limited) U70200MH2007PTC166932
2. Address of the registered office :	<b>Current Registered Office:</b> Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwant Shrusti, Khaira Boisar Palghar Thane MH 401501 IN (Non-operational)  <b>Previous Registered Office:</b> Knowledge House, Shyam Nagar, Off. Jogeshwari – Vikhroli link Road Jogeshwari – East Mumbai -400060
3. URL of website	-
4. Details of place where the majority of fixed assets are located.	<b>Immovable assets :</b> Burdwan, West Bengal <b>Movable assets :</b> Not yet identified
5. Installed capacity of main products/ services.	Not yet identified
6. Quantity and value of main products/ services sold in last financial year	Sales of services amounting approx. Rs. 261.2 lakhs as per audited financial statement for financial year ending 31.03.2023 [Currently only Rent income of warehouse].
7. Number of employees/ workmen	Not Known
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: <a href="mailto:ip.prdpl@gmail.com">ip.prdpl@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought in electronic form by email at: <a href="mailto:ip.prdpl@gmail.com">ip.prdpl@gmail.com</a>
10. Last date for receipt of expression of interest	11 <sup>th</sup> March, 2024
11. Date of issue of the provisional list of prospective resolution applicants	16 <sup>th</sup> March, 2024
12. Last date for submission of objections to provisional list applicants	21 <sup>st</sup> March, 2024
13. Date of issue of final list of prospective resolution applicants	26 <sup>th</sup> March, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30 <sup>th</sup> March, 2024
15. Last date for submission of resolution plans	29 <sup>th</sup> April, 2024*
16. Process email ID to submit EOI	<a href="mailto:ip.prdpl@gmail.com">ip.prdpl@gmail.com</a>
*Subject to approval of extension application by Hon'ble NCLT.	



For PRECISION REALTY DEVELOPERS PRIVATE LIMITED  
IN CIRP

IRP / RP

**CA. Pradeep Kumar Kabra**

RP for M/s. Precision Realty Developers Private Limited  
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790  
Email: [ip.prdpl@gmail.com](mailto:ip.prdpl@gmail.com)

Date: 22<sup>nd</sup> February, 2024  
Place: Surat



# স্কুলের ভগ্ন শ্রেণিকক্ষের জন্য ফ্লাড সেন্টারে চলছে ক্লাস, নিন্দার বাড় বুদ্ধিজীবী মহলে

মহেশ্বর চক্রবর্তী

মহান: স্কুলের ভগ্ন শ্রেণিকক্ষের কারণে স্কুলে। তাই বাবা হয়ে স্কুলের ভগ্ন শ্রেণিকক্ষের জন্য ফ্লাড সেন্টারে চলছে ক্লাস, নিন্দার বাড় বুদ্ধিজীবী মহলে।



একটি শ্রেণিকক্ষের ভগ্ন শ্রেণিকক্ষের জন্য ফ্লাড সেন্টারে চলছে ক্লাস, নিন্দার বাড় বুদ্ধিজীবী মহলে।

একটি শ্রেণিকক্ষের ভগ্ন শ্রেণিকক্ষের জন্য ফ্লাড সেন্টারে চলছে ক্লাস, নিন্দার বাড় বুদ্ধিজীবী মহলে।

আমরা বিদ্যুতি উৎসের বর্ধমানের কারণেই। স্কুলের শ্রেণিকক্ষের জন্য ফ্লাড সেন্টারে চলছে ক্লাস, নিন্দার বাড় বুদ্ধিজীবী মহলে।

## অমর একুশে স্মরণ কল্যাণী বিশ্ববিদ্যালয়ে

নিম্ন প্রতিবেদন: কল্যাণী বিশ্ববিদ্যালয়ে অমর একুশে স্মরণ কর্মসূচী অনুষ্ঠিত হয়েছে।

অমর একুশে স্মরণ কর্মসূচী অনুষ্ঠিত হয়েছে।

## ভিনরাজ্যে কাজ করতে গিয়ে দুর্ঘটনায় মৃত্যু যুবকের, কফিনবন্দি দেহ পৌঁছল মালদার চৌকিগ্রামে

নিম্ন প্রতিবেদন: মালদা: ভিনরাজ্যে কাজ করতে গিয়ে মৃত্যু হওয়া যুবকের কফিনবন্দি দেহ পৌঁছল মালদার চৌকিগ্রামে।

ভিনরাজ্যে কাজ করতে গিয়ে মৃত্যু হওয়া যুবকের কফিনবন্দি দেহ পৌঁছল মালদার চৌকিগ্রামে।

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## কোমগরে বালক খুনের অভিযোগে মা ও বাবুর ৯ দিন পুলিশ হেপাজত

নিম্ন প্রতিবেদন: কোমগরে: বালক খুনের অভিযোগে মা ও বাবুর ৯ দিন পুলিশ হেপাজত।

কোমগরে: বালক খুনের অভিযোগে মা ও বাবুর ৯ দিন পুলিশ হেপাজত।

কোমগরে: বালক খুনের অভিযোগে মা ও বাবুর ৯ দিন পুলিশ হেপাজত।

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OSBI (Overseas Student Bank of India) advertisement with logo and contact information.

OSBI (Overseas Student Bank of India) advertisement with logo and contact information.

OPKAAA (Overseas Payment and Remittance) advertisement with logo and contact information.

OSBI (Overseas Student Bank of India) advertisement with logo and contact information.

Indian Bank advertisement with logo and contact information.

OSBI (Overseas Student Bank of India) advertisement with logo and contact information.

BOI (Bank of India) advertisement with logo and contact information.

OSBI (Overseas Student Bank of India) advertisement with logo and contact information.

## ভাষা দিবসে বিএসএফের কড়া নজরদারিতে সীমান্ত দুই বাংলা

নিম্ন প্রতিবেদন: সীমান্ত: ভাষা দিবসে বিএসএফের কড়া নজরদারিতে সীমান্ত দুই বাংলা।

ভাষা দিবসে বিএসএফের কড়া নজরদারিতে সীমান্ত দুই বাংলা।

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**HOWRAH MUNICIPAL CORPORATION**  
 4, MAHATMA GANDHI ROAD, HOWRAH-711 101  
 ☎ 033 2638 3211/12/13 ☎ 033 2641 0830 www.hmc.gov.in

**Abridged Tender Notice**

Executive Engineer, HMC invites tender for 15 (Fifteen) Nos. Electrical works under HMC. Interested tenderers are to submit offers along with PAN card, Trade License, Contractor License, Supervisor Certificates & up to date GST Certificate & Return (Current Quarter), PTCC, ITCC & Credentials.

Bid submission (online) start date: 20.02.2024 from 6.00 P.M.  
 Bid submission (online) closing date: 09.03.2024 upto 6.00 P.M.  
 Please visit: <https://wbidders.gov.in>  
 275(3)/23-24  
 21.2.24

Secretary  
 Howrah Municipal Corporation

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2. Address of the registered office :	Current Registered Office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwanth Shrushti, Khairi Boisar Palghar Thane MH 401501 IN (Non-operative) Previous Registered Office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli link Road Jogeshwari - East Mumbai -400060
3. URL of website	-
4. Details of place where the majority of fixed assets are located.	Immovable assets : Burdwan, West Bengal Movable assets : Not yet identified
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\*Subject to approval of extension application by Hon'ble NCLT.

Date: 22<sup>nd</sup> February, 2024 CA. Pradeep Kumar Kabra  
 Place: Surat RP for M/s. Precision Realty Developers Private Limited  
 IIBI Registration No.: IIBI/PA-001/1P-P01104/2017-18/17901 | Email: [ip.prdpl@gmail.com](mailto:ip.prdpl@gmail.com)

**पंजाब नैशनल बैंक**  
**punjab national bank**

**PNB Investment Services Ltd.**  
 PNB Pragati Tower, 2<sup>nd</sup> Floor, C-9, G-Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051.

**INVITATION FOR EXPRESSION OF INTEREST FOR SALE/ASSIGNMENT OF OUTSTANDING DEBT / FINANCIAL ASSETS ARISING OUT OF SUCH DEBT OF KISAN MOULDINGS LTD.**

Consent of Lenders (Bank of Punjab, National Bank, State Bank of India, Shriram Vihal Co-op Bank Ltd, IDBI Bank (collectively the "Lenders") have received a binding One-time settlement offer ("OTS Offer") from the Company for settlement of the Lender's Debt to the Company. Presently Lenders holding in approximately 80.12% (Eighty-Point Twelve Percent) of the principal outstanding ("Interested Lenders") have agreed for the OTS settlement subject to price discovery / appropriateness of offer through a Swiss Challenge Process ("SCP").

The Interested Lenders have appointed PNB Investment Services Limited ("PNBISL" or "Transaction Advisor") for assisting & advising the Lenders on the bid process & matters incidental thereto in connection with OTS offer. The Interested Lenders intend to treat the OTS offer as Anchor Offer ("Anchor Bid") and run the SCP as per Master Direction - Reserve Bank of India (Transfer of Loan Exposures) Directions, 2021 to assign the debt to Permitted Transferee and ARCs ("Prospective Bidders"). Remaining lender who may subsequently agree for settlement of their total outstanding debt, would be treated as part of above-mentioned process. Implementation of SCP conducted would be subject to 100% lenders approval for OTS offer and in absence thereof, entire process may be recalled or cancelled.

PNBISL, on behalf of Lead Bank invites Expressions of Interest ("EOI") from Prospective Bidders to acquire the debt/ financial assets arising out of such debt of Kisan Mouldings Limited. The Interested Lenders are proposing to undertake a Swiss Challenge Process (the "Bid Process") on "All Cash - Basis". Transfer of the debt/ financial assets arising out of such debt shall be on "As is where is", "As is what is" "As is how is", "Whatever is there is" and "without recourse basis" without any representation, warranty or indemnity by the Lenders, based on existing Anchor Bid. Considering that the auction is under the "Swiss Challenge Process", the Anchor Bid, the Anchor Bidder shall have specific preferential rights and further have the right to match the highest bid in the manner as elaborated in the Bid Process Document.

The format of EOI with Annexure A to D, Eligibility Criteria and Teaser are available on the Transaction Advisor's website ([www.pnbisl.com](http://www.pnbisl.com)) under heading "Latest on PNBISL". Eligible Bidders (Prospective Bidders who meets the Eligibility Criteria are "Eligible Bidders") should submit the EOI with Annexure A to D along with supporting documents electronically via email to [projectkrishak@pnbisl.com](mailto:projectkrishak@pnbisl.com) or physically at "PNB Investment Services Limited, PNB Pragati Towers, 2<sup>nd</sup> Floor, C-9, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400051". The deadline for submission of EOI and Annexure A to D is **26<sup>th</sup> February, 2024 by 5.00 pm**. Upon submission of EOI with Annexures A to D along with supporting documents, the shortlisted Eligible Bidders would be allowed access to the Bid Process Document and Virtual Data Room containing further information for commencing due diligence and making their irrevocable binding bids. Shortlisted Eligible Bidders shall be required to deposit an EMD amount of **Rs. 5.00 Crores (Rs. Five Crores only)** (for details please refer Bid Process Document). The timelines for the due diligence and submission of EMD, terms of Anchor Bid, Auction guidelines etc. shall be as provided in the Bid Process Document.

Any of the terms & conditions may be amended or changed or the entire bidding process may be terminated at any stage by Transaction Advisor on the instructions of Lenders. Eligible Bidders must, at all times, keep themselves apprised of the latest updates (including the process documents) in this regard as uploaded on the Transaction Advisor's website/ Virtual Data Room; or shared through email with shortlisted Eligible Bidders who have submitted the EOI with Annexures A to D along with supporting documents. PNBISL, Lead Bank or any other Lender shall not be held liable for any failure on part of the shortlisted Eligible Bidders to keep themselves updated of such modifications.

For any clarifications, please contact the following:

Contact Person	Designation	Telephone Number	Email ID
Mr. Amit Parashar	AGM, PNB	+91-8860009965	z8356@pnb.co.in
Mr. Suraj Singh	Sr. Manager, PNB	+91-9760303337	
Mr. Atul Nawalkha	AVP, PNBISL	+91-9819096229	
Ms. Neha Arora	Sr. Manager, PNBISL	+91-9967021072	<a href="mailto:projectkrishak@pnbisl.com">projectkrishak@pnbisl.com</a>

Note: Please note that Swiss Challenge Process envisaged in this advertisement shall be subject to final approval of the Competent Authority of the Lenders, PNB/PNBISL. (on instructions of Lenders) reserves the right to cancel or modify the process and / or disqualify any Eligible Bidders without assigning any reason and without any liability. This is not an offer document and nothing contained herein shall constitute a binding offer or a commitment to sell any debt/ asset. Eligible Bidders should regularly visit the above website/ Virtual Data Room, check email(s) to keep themselves updated regarding clarifications/ amendments/ time-extensions, if any. The Lenders reserve the right to amend and/or annul this invitation including any timelines or the process therein, at any time, without giving or assigning any reasons or assuming any liability or costs. Any such amendment shall be available on the Transaction Advisor's website ([www.pnbisl.com](http://www.pnbisl.com)) Virtual Data Room or shared through email with shortlisted Eligible Bidders

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

**THAAI CASTING LIMITED**

Our Company was originally formed as a Partnership Firm under the Partnership Act, 1932 having Firm Registration Number FR/Chennai South/1102/2010 in the name and style of "Thaai Casting" pursuant to Deed of Partnership dated June 02, 2010. Subsequently our firm was converted from Partnership firm into a public limited company as per the provision of Part I Chapter XXI of the Companies Act, 2013 with the name and style of "Thaai Casting Limited" and received a Certificate of Incorporation from the Registrar of Companies, Tamil Nadu and Andaman situated at Chennai dated June 12, 2023. For details relating to change in the Registered Office of our Company, please refer to "History and Certain Corporate Matters" on page 155 of this Prospectus.

Registered Office: No. A-20 SIPCOT Industrial Park, 7th Cross Street, Pillaipakkam, Tiruvallur, Tamil Nadu, India, 602105;  
 Telephone: +91 79046 50127; Email: [cs@thaacasting.com](mailto:cs@thaacasting.com); Website: <https://www.thaacasting.com/>;  
 Contact Person: Mr. Rajesh Kumar Samal, Company Secretary & Compliance Officer;  
 Corporate Identification Number: U24105TN2023PLC161105

**OUR PROMOTERS: SRIRAMULU ANANDAN, ANANDAN SHEVAANI & CHINRAJ VENKATESAN**

**THE ISSUE**

PUBLIC ISSUE OF 61,29,600 EQUITY SHARES OF FACE VALUE ₹ 10 EACH ("EQUITY SHARES") OF THAAI CASTING LIMITED ("OUR COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 77 PER EQUITY SHARE (INCLUDING A SECURITIES PREMIUM OF ₹ 67 PER EQUITY SHARE) ("ISSUE PRICE"), AGGREGATING ₹ 4719.79 LAKHS (THE "ISSUE"). 3,47,200 EQUITY SHARES AGGREGATING TO ₹ 267.34 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 57,82,400 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AT AN ISSUE PRICE OF ₹ 77 PER EQUITY SHARE AGGREGATING TO ₹ 4452.44 LAKHS IS HEREAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.50% AND 25.00% RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 218 OF THE PROSPECTUS.

**THE FACE VALUE OF THE EQUITY SHARE IS ₹ 10/- AND ISSUE PRICE IS ₹ 77/-.**  
**THE ISSUE PRICE IS 7.7 TIMES OF THE FACE VALUE OF THE EQUITY SHARE**  
**ANCHOR INVESTOR ISSUE PRICE: ₹ 77 PER EQUITY SHARE THE ISSUE PRICE IS 7.7 TIMES OF THE FACE VALUE**

**RISKS TO INVESTORS**

- We are heavily dependent on the performance of the automotive sector in India, particularly the market for four-wheelers in India. Any adverse changes in the conditions affecting these markets can adversely impact our business, results of operations and financial condition.
- The Merchant Banker associated with the Issue has handled 20 public issues in the past two years out of which no issues closed below the Issue Price on Listing date
- Average cost of acquisition of Equity Shares held by the Promoter Sriramulu Anandan, Anandan Shevaani & Chinraj Venkatesan is Rs. 11.97, Rs. 10.00 and Rs. 10.00 per Equity Share and the Issue Price at the upper end of the Price Band is Rs. 77 per Equity Share.
- The Price/ Earnings ratio based on Diluted EPS for year ended March 2023 for the company at the upper end of the Price Band is 26.01%.
- Weighted Average Return on Net worth for Fiscals 2023, 2022 and, 2021 is 27.09%

**BID / ISSUE PERIOD** **ANCHOR INVESTOR BIDDING DATE WAS: WEDNESDAY, FEBRUARY 14, 2024**  
**BID / ISSUE OPENED ON: THURSDAY, FEBRUARY 15, 2024**  
**BID / ISSUE CLOSED ON: TUESDAY, FEBRUARY 20, 2024**

**"IMPORTANT"**

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financialexpress.com

**U GRO CAPITAL LIMITED**  
 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
**E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSET(S) ("SECURED ASSET(S)") UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to U GRO Capital Limited ("Secured Creditor"), the possession of which has been taken by the authorised officer of Secured Creditor, will be sold on "As is what is" and "As is where is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization of amount, due to Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below. The Reserve Price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Details of Borrower(s) / Guarantor(s)	Details of Demand Notice	Details of Auction
1. M/s Mandal Enterprise 2. Mekail Mandal 3. Rojina Bibi 4. Rafija Bibi Loan Account Number: HCFKOLSEC00001014920	Date of Notice: 05-08-2022 Outstanding Amount: Rs. 1,10,16,924/- as on 05-08-2022	Reserve Price: Rs. 1,20,00,000/- EMD: Rs. 12,00,000/- Last date of EMD Deposit: 28-03-2024 Date of Auction: 30-03-2024 Time of Auction: 11 AM to 01 PM Incremental Value: Rs. 1,00,000/-

Description of Secured Asset(s): "All that part and parcel of the immovable Bastu land measuring 8 Decimals (4 decimals Commercial Land in Dag No. 668 and 4 decimals Bastu Land in Dag No. 669) along with two-storied building standing thereon measuring about 5495 sq. ft. standing thereon (2747.5 sq.ft in the ground floor commercial and 2747.5 sq.ft. on the first floor residential) standing thereon and lying and situated at bearing Mouza - Bagjola, J.L. No.16, L.R. Khatian, 1514, 1527 R.S & L.R. Dag No.668,669 P.S. Baduriya, Dist North 24 Parganas -within the ambit of Bagjola Gram Panchayat, Pin 743438, together with septic tank, stair case, water connection, boundary wall, easement and quays easement right and also all other fittings and fixtures including the electrical installation in the said building with right of use of the vacant passages for ingress and egress with tree/s attached thereto, if any and also right to use of common passage and said premises is butted and bounded as On the North: By Other Shop, On the South: By 6'feet wide common passage, On the East: By 40' feet wide Road, On the West: By vacant Land."

For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website. i.e. [www.ugrocapital.com](http://www.ugrocapital.com) or contact the undersigned at [authorised.officer@ugrocapital.com](mailto:authorised.officer@ugrocapital.com)

Place: Kolkata Sd/-, Soham Bhattacharya (Authorised Officer)  
 Date: 22.02.2024. For UGRO Capital Limited

**NOTICE**

**Declaration of Distribution (of Income & Capital) (previously referred as Dividend) under various schemes of Axis Mutual Fund**

Axis Mutual Fund Trustee Limited, Trustee to Axis Mutual Fund ("the Fund") has approved the declaration of Distribution (of Income & Capital) (previously referred as dividend) under the Income Distribution cum Capital Withdrawal (IDCW) options of following schemes, the particulars of which are as under:

Name of the Schemes /Plans	Quantum of Distribution (of income & capital) (₹ per unit)*	Record Date*	Face Value (₹ per Unit)	NAV as on February 20, 2024 (₹ per unit)
Axis Equity Saver Fund - Direct Plan - Monthly IDCW Option	0.08	February 26, 2024	10	13.69
Axis Equity Saver Fund - Regular Plan - Monthly IDCW Option				12.08
Axis Equity Hybrid Fund - Direct Plan - Monthly IDCW Option	15.43			
Axis Equity Hybrid Fund - Regular Plan - Monthly IDCW Option	12.96			
Axis Multi Asset Allocation Fund - Direct Plan - IDCW Option	23.5720			
Axis Multi Asset Allocation Fund - Regular Plan - IDCW Option	0.15	18.2507		

# As reduced by the amount of applicable statutory levy, if any.  
 \*or the immediately following Business Day if that day is not a Business Day.

**Pursuant to payment of IDCW, the NAV of the above stated IDCW options of the schemes/plans would fall to the extent of payout and statutory levy, if any.**

The Distribution would be paid to the beneficial owners / unit holders whose names appear in the statement of beneficial owners maintained by the depositories under the said schemes/plans at the close of business hours on the record date and to the unit holders holding units in physical form, whose names appear in the Register of unit holders maintained with Registrar and Transfer Agent under the IDCW options of the schemes/plans as at the close of the business hours on the record date.

Investors may kindly note that declaration of Distribution is subject to availability of distributable surplus on the record date/ ex-distribution date. In case the distributable surplus is less than the quantum of Distribution on the record date/ex-distribution date, the entire available distributable surplus in the schemes/plans will be declared as Distribution.

Investors are requested to kindly take note of the above.

For Axis Asset Management Company Limited  
 (CIN - U65991MH2009PLC189558)  
 (Investment Manager to Axis Mutual Fund)

Sd/-  
 Gop Kumar Bhaskaran  
 Managing Director & Chief Executive Officer

Place: Mumbai  
 Date : February 21, 2024  
 No. : 127/2023-24

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). Trustee: Axis Mutual Fund Trustee Limited Investment Manager: Axis Asset Management Company Limited (the AMC) Risk Factors: Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes.  
 Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**AXIS MUTUAL FUND**

Axis House, First Floor, C2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, India.  
 TEL : (022) 4325-5161, FAX : (022) 4325-5199, EMAIL : [customerservice@axismf.com](mailto:customerservice@axismf.com), WEBSITE : [www.axismf.com](http://www.axismf.com).

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Managers, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" beginning on page 229 of Prospectus.

The bidding for Anchor Investors opened and closed on February 14, 2024. The Company received 2 Anchor Investor Application Forms from 2 Anchor Investors (including Nil mutual funds through Nil Mutual Fund schemes) for 17,34,400 Equity Shares. The Anchor Investor Allocation price was finalized at Rs. 77/- per Equity Share. A total of 17,34,400 Equity Shares were allotted under the Anchor Investor portion aggregating to Rs. 1335.48 Lakhs.

The Issue (excluding Anchor Investors Portion) received 4,92,230 Applications for 1,52,37,66,400 Equity Shares (before technical rejections) resulting in 268.80 times subscription (including reserved portion of market maker). The details of the Applications received in the Issue from various categories are as under (before technical rejections):

**Detail of the Applications Received:**

S. No.	Category	No. of Applications	No. of Equity Shares applied	Equity Shares Reserved as per Prospectus	No. of times Subscribed	Amount (in Rs.)
1.	Retail-Individual Investors	452035	723256000	2024000	357.34	55690712000
2.	Non-Institutional Investors	40115	635910400	868800	733.29	48965100800
3.	Market Maker	2	347200	347200	1	26734400
4.	Qualified Institutional Buyers (Excluding Anchor Investors)	78	164252800	1155200	141.99	12647465600
5.	Anchor Investors	2	17,34,400	17,34,400	1	13,35,48,800
	<b>Total</b>	<b>4,92,232</b>	<b>1525500800</b>	<b>6129600</b>	<b>248.87</b>	<b>117457041600</b>

**Final Demand**

A summary of the final demand as per NSE as on the Bid/ Issue Closing Date at different Bid prices is as

SR. NO.	BID PRICE	BID QUANTITY	TOTAL NUMBER OF SHARES	TOTAL PRICE
1	73	566	1105600	807098000
2	74	100	241600	178784000
3	75	486	1086400	814800000
4	76	329	728000	553280000
	Cut off Price	309312	1235769600	95154259200.00

The Basis of Allotment was finalised in consultation with the Designated Stock Exchange, being National Stock Exchange of India Limited on February 21, 2024.

**1) Allotment to Retail Individual Investors (After Technical Rejections)**

The Basis of Allotment to the Retail Individual Investors, who have Bid at cut-off Price or at or above the Issue Price of Rs. 77/- per Equity Share, was finalized in consultation with National Stock Exchange of India Limited. The category has been subscribed to the extent of 346.84 times. The total number of Equity Shares Allotted in this category is 2024000 Equity Shares to 1280 successful applicants. The details of the Basis of Allotment of the said category is as under:

No. of Shares Applied for (Category Wise)	No. of application received	% of Total	Total No. of shares applied	% of Total	No. of Equity Shares Allotted per Applicant	Ratio	Total No. of Shares Allotted
Retail Individual Investor	438757	100	702011200	100	1600	1265:438757	2024000

**2) Allotment to Non-Institutional Investors (After Technical Rejections)**

The Basis of Allotment to the Non-Institutional Investors, who have Bid at cut-off Price or at or above the Issue Price of Rs. 77/- per Equity Share, was finalized in consultation with National Stock Exchange of India Limited. The category has been subscribed to the extent of 728.77 times. The total number of Equity Shares Allotted in this category is 868800 Equity Shares to 499 successful applicants. The details of the Basis of Allotment of the said category is as under (Sample Basis):

No. of Shares Applied for (Category wise)	No. of Application Received	% of Total	Total No. of Shares Applied in each Category	% to Total	Total No. of Shares Allotted	Ratio
3200	21224	53.87	67916800	10.74	92800	58 21224
4800	2746	6.97	13180800	2.08	17600	11 2746
6400	2804	7.11	17945600	2.83	24000	15 2804
8000	1319	3.34	10552000	1.66	14400	9 1319
9600	725	1.84	6960000	1.1	9600	6 725
11200	845	2.14	9464000	1.49	12800	8 845
12800	1800	4.56	23040000	3.64	32000	1 90
14400	2611	6.62	37598400	5.94	51200	32 2611
16000	1355	3.43	21680000	3.43	30400	19 1355
17600	277	0.7	4875200	0.77	6400	4 277

**3) Allotment to QIBs excluding Anchor Investors (After Technical Rejections)**

Allotment to QIBs, who have bid at the Issue Price of Rs. 77/- per Equity Share or above, has been done on a proportionate basis in consultation with National Stock Exchange of India Limited. This category has been subscribed to the extent of 141.99 times of QIB portion. The total number of Equity Shares allotted in the QIB category is 1155200 Equity Shares, which were allotted to 77 successful Applicants.

Category	FIs/Banks/AIF/ FIs/FPs/ NBFC'S	TOTAL
QIB	1155200	1155200

**4) Allotment to Anchor Investors (After Technical Rejections)**

The Company in consultation with the BRLM has allocated 1734400 Equity Shares to 4 Anchor Investors at the Anchor Investor ISSUE PRICE of Rs. 77/- per Equity Shares in accordance with the SEBI ICDR Regulations. This represents 60% of the QIB Category.

Category	FIs/BANKS	MF'S	IC	AIF	FIs/FPs	NBFC'S	TOTAL
Anchor	-	-	-	-	1734400	-	1734400

The Board of Directors of our Company at its meeting held on February 21, 2024 has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being National Stock Exchange of India Limited and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation will be dispatched to the address of the investors as registered with the depositories. Further, instructions to the SCSBs have been dispatched/ mailed for unblocking of funds and transfer to the Public Issue Account on or before February 22, 2024 and payment to non-Syndicate brokers have been issued on February 22, 2024. In case the same is not received within ten days, investors may contact the Registrar to the Issue at the address given below. The Equity Shares allotted to the successful allottees shall be uploaded on or before February 21, 2024 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is in the process of obtaining the listing and trading approval from National Stock Exchange of India Limited and the trading of the Equity Shares is expected to commence on February 23, 2024.

**Note:** All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated February 20, 2024 filed with the Registrar of Companies, Tamil Nadu & Andaman ("RoC").

**INVESTORS, PLEASE NOTE**

The details of the allotment made has been posted on the website of the Registrar to the Issue, Purva Sharegistry (India) Private Limited at [www.purvashare.com](http://www.purvashare.com). All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole Bidder Serial number of the ASBA form, number of Equity Shares bid for, Bidder DP ID, Client ID, PAN, date of submission of the Bid cum Application Form, address of the Bidder, the name and address of the Designated Intermediary where the Bid cum Application Form was submitted by the Bidder and copy of the Acknowledgment Slip received from the Designated Intermediary and payment details at the address given below:

**PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED**  
 9, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel (East) Mumbai 400011, Maharashtra, India.  
 Telephone: +91 022 4961 4132; Fax No: +91 022 2301 2517, E-mail: [newissue@purvashare.com](mailto:newissue@purvashare.com), Website: [www.purvashare.com](http://www.purvashare.com)  
 Investor Grievance ID: [newissue@purvashare.com](mailto:newissue@purvashare.com)  
 Contact Person: Ms. Deepal Dhru  
 SEBI Registration: INF000001112

On behalf of Board of Directors  
 For THAAI CASTING LIMITED  
 Sd/-  
 Mr. Rajesh Kumar Samal  
 Company Secretary & Compliance Officer

Place: Tiruvallur, Tamil Nadu  
 Date: February 21, 2024

**THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF THAAI CASTING LIMITED.**

**Disclaimer:** Thaai Casting Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Chennai on February 07, 2023

# FARMER KILLED, AGITATION HALTED FOR TWO DAYS

## Centre invites farmer groups for fifth round of negotiations

SANDIP DAS  
New Delhi, February 21

**THE PROTESTING FARMERS'** groups on Wednesday decided to halt their march into Delhi demanding legal guarantee for procurement of minimum support price (MSP) crops and farm loans waiver for two days. Earlier in the day, Shubh Karan Singh, 23, a farmer from Bhatinda district in Punjab, was killed and few others were injured amid firing of tear gas shells by the police, as protesters resumed their 'Delhi Chalo' agitation.

"We will discuss the current situations over the next two days and decide the future course of actions on Friday," Sarwan Singh Pandher, general secretary, Punjab Kisan Mazdoor, said, following a meeting of the farmer groups spearheading the agitation.

Pandher also stated that the government must share the agenda for further meetings, even as agriculture minister Arjun Munda on Wednesday called for a fifth round of talks with the agitating farmers to discuss "all the outstanding issues, including the MSP, stubble burning and also pending cases against the protestors".



A tear gas explodes amid protesting farmers during their Delhi Chalo march near the Shambhu border in Patiala

Leaders of farmer groups alleged the death and injuries were caused by the firing of tear gas shells by the Haryana police to stop farmers breaching the barricades at Shambhu and Khanaur borders. Official sources said the cause of death will be ascertained after the post-mortem.

Following the fourth round of meeting between the farmers and a government delegation, including agriculture minister Munda and food minister Piyush Goyal late on February 18, the government had promised that state-

owned agencies Nafed and NCCF will procure five crops — cotton, maize, tur, urad and masoor — from these farmers at MSP without any limit on volume, for the next five years.

The Samyukt Kisan Morcha (SKM), under which farmer unions fought against farm laws in 2020-2021 too, rejected the government's proposal on crop diversification and procurement for five years.

The current agitation to March to Delhi was called by the SKM (non-political) and the Kisan Mazdoor Sangharsh Committee of Punjab, who

were earlier part of SKM in the November 2020-November 2021 agitation against three farm laws.

To demand legal guarantee for MSP for crops and hosts of other demands, thousands of farmers are camping at the Punjab and Haryana border points since February 13 to march into Delhi.

### Govt solely responsible for crisis, casualty: SKM

The Samyukt Kisan Morcha Wednesday condoled the death of a farmer in a clash between security personnel and protesters at the Punjab-Haryana border, and alleged the government was "solely responsible for the present crisis and casualty".

The farmers' body called a meeting of its National Coordination Committee and the General Body on February 22 to discuss the situation and take "decisive action to advance the struggle".

"The SKM strongly protests the brutal police repression and murder of farmer Shubkar Singh of Baloke Village, Bhatinda district, in the police firing in the Haryana-Punjab border," the farmers' body said in a statement.

# Inequality among districts fell sharply under NDA: EAC

PRESS TRUST OF INDIA  
New Delhi, February 21

**INEQUALITY AMONG DISTRICTS** declined more sharply during the Narendra Modi-led National Democratic Alliance I government than the United Progressive Alliance II, a working paper by the Economic Advisory Council to the Prime Minister (EAC-PM) has said.

The working paper, titled "Politics in Action: Economic Performance of Parliamentary Constituencies UPA (2) versus NDA (Modi Years)", claimed that mean growth rates of built-up surface across parliamentary constituencies were around 18% higher during the NDA I, when compared to UPA II period.

Using publicly-available high-resolution daytime satellite imagery, the paper compared the annualised growth of built-up surface across parliamentary constituencies in India during the UPA II regime and NDA I under PM Modi.

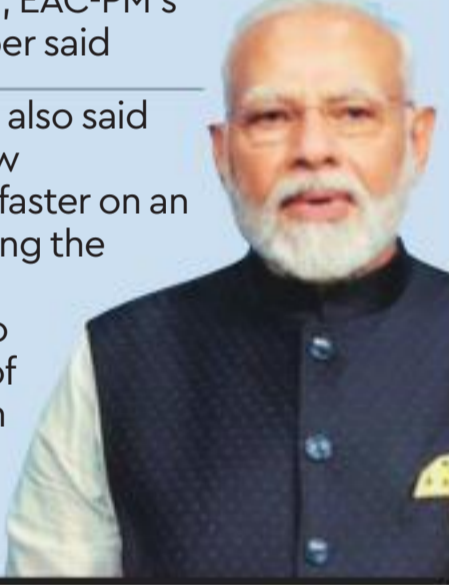
"Inequality among districts declined more sharply under Modi years — as the least developed parts saw the highest growth — compared to UPA II & UPA I regime," the working paper said. "We found that the mean growth rates of

### FINDINGS OF THE REPORT

■ Mean growth rates of built-up surface in parliamentary constituencies were around 18% higher during NDA I than the UPA II period, EAC-PM's working paper said

■ The report also said districts grew significantly faster on an average during the Modi years compared to both terms of the UPA from 2004 to 2014

built-up surface across parliamentary constituencies were approximately 18% higher during the NDA (under Modi) when compared to UPA II," it added.



# PFRDA notifies changes to NPS Trust

PRESS TRUST OF INDIA  
New Delhi, February 21

**THE PENSION FUND** Regulatory and Development Authority (PFRDA) has notified amendments to regulations of the National Pension System Trust and Pension Fund.

"The amendments to NPS Trust Regulations simplify the provisions related to appointment of trustees, their terms and conditions, holding of meetings of the Board of Trustees and appointment of CEO — NPS Trust," PFRDA said in a statement on Wednesday.

The amendments also simplify provisions related to governance of pension funds in line with the Companies Act 2013 and enhanced disclosure by pension funds, it said.

# FAB FOUR



The Sarang Helicopter Display Team of the Indian Air Force performing at the Singapore Air Show. The team exhibited a scintillating display of precision flying, demonstrating skills and capabilities of IAF pilots

# GDP growth may slow to 6% in Q3, says Icra

FE BUREAU  
New Delhi, February 21

**INDIA'S GDP GROWTH** is likely to slow down to 6% in Q3 FY24 from 7.6% in the previous quarter, mainly on account of moderation in growth of industrial and agricultural sectors, rating agency Icra said in a report on Wednesday.

The projected growth is 100 basis points (bps) lower than the Reserve Bank of India's (RBI) growth estimate for the quarter.

As per RBI's nowcast model, India's GDP in Q3 FY24 is seen growing at 7%.

"Lower volume growth for the industrial sector, flagging momentum in certain indicators of investment activity, a slowdown in government expenditure and an uneven monsoon are expected to dampen the GDP growth to 6.0% in Q3 FY24," said Aditi Nayyar, chief economist, Icra.

The gross value added (GVA) growth is estimated to ease to 6.0% in Q3 FY24 from 7.4% in Q2 FY24.

Industrial growth is seen slowing to 8.8% from 13.2%, and agricultural growth 0.5%



from 1.2%. Services growth, on the other hand, is expected to rise to 6.5% in Q3 from 5.8% in Q2, as per Icra estimates.

The anticipated deterioration in the industrial sector growth in Q3 FY2024 is partly attributable to an adverse base effect and a deceleration in volume expansion, even as the continued deflation in commodity prices kept profitability of some sectors favourable, Icra said.

Further, a 0.2% year-on-year contraction in the total spending of the Centre and 25 state governments is seen pulling down GVA growth in Q3 FY24. In Q2, the total spending of the Centre and 25 states had risen 18.2% on year. The National Statistical Office has projected the coun-

try's GDP to grow 7.3% in FY24.

In order to achieve that growth, India's GDP will have to grow 7% each in Q3 and Q4 of the current fiscal, according to the RBI.

# Oil India to resume operations in Libya next fiscal

ARUNIMA BHARADWAJ  
New Delhi, February 21

**STATE-OWNED OIL INDIA** is looking to resume its operations in the block Area 95/96 in Libya in the next financial year, a decade after it suspended operations there in May 2014 after the Force Majeure clause was invoked due to civil unrest in the African country, an official source told FE.

Now, as the situation has eased, the company hopes to complete one incomplete well and drill two exploratory wells, which remain to be done under its MWP commitment.

The OIL-IOCL consortium had completed drilling of five wells, against the minimum work programme commitment of drilling eight wells, after which the Force Majeure clause came into effect. All the five drilled wells struck hydrocarbons.

"In Libya, five-six wells have been drilled already. In all the wells, there have been discoveries of oil and gas. But after that all these problems (Force Majeure) arose," the source said.

# ONGC Petro additions Limited

Regd. office: 4th Floor, 35, Nutan Bharat Co-operative Housing Society Limited, R.C. Dutt Road, Akapuri, Vadodra-390007, Gujarat, Website: www.opalindia.in

Expression of Interest (EOI) For Naphtha & NG/RLNG Vendor Registration

OPAL invites interests/proposals from prospective Naphtha suppliers and/or Natural Gas (NG)/ Re-gasified Liquefied Natural Gas (RLNG) suppliers for purpose of "Registration/Empanment of Vendor" for Supply of Naphtha and/or NG/RLNG required at its Petrochemical Complex, Dahej. For more information and other details, please visit the given link: <https://opalindia.in/registration.php>

### AUCTION OF SALES OF C9 PLUS

ONGC Petro additions Limited (OPAL) invites bids (in two bid system) for Auction of C9 plus from OPAL Petrochemical Complex, Dahej. Bid Documents Upload Period is 19.02.2024 to 06.03.2024. Auction Opening Date & Time is 12.03.2024, 12:00 hrs. Auction Closing Date & Time is 12.03.2024, 17:00 hrs.

The other details of the tender are available on OPAL official website [www.opalindia.in](http://www.opalindia.in) as well as on the MSTC portal <https://www.mstccommerce.com>. Please note that this is an e-auction and submission of the bid is to be made ONLY through the MSTC portal.

King's Circle Branch : No. 58, Kaverina Bldg, Mahajan Road, King's Circle, Mumbai-400 003, MH. • Tel. No. (022) 248 1078 • E-mail: [bank133@mahabank.co.in](mailto:bank133@mahabank.co.in) • Head Office: Loknagar, 1501, Shivajinagar, Pune-411 005, Maharashtra

WITHOUT PREJUDICE Date: 10/04/2023

Demand Notice under Sec. 13 (2) By R. P. A. D. / Speed Post / e-mail / Hand Delivery

1. Mr. Vilas Ashok Borde (Borrower)
  - Residential Address : House No. 38, 1781, Santosh Nagar, Near Barack No. 1092, Shiv Sena Shakra, Ulhasnagar, Kalyan Thane-421 003;
  - Property Address : Flat No. 103, A Wing, Grand Vista, Survey No. 232, Hissa No. 3 B, Paiki 10 and 3 B, Paiki 12, Opp. Lodha Residency, Village : Bhopar, Diva Manpada Road, Dombivli East, Thane-421 201.
2. Mr. Seema Vilas Borde (Co-Borrower)
  - Residential Address : House No. 38, 1781, Santosh Nagar, Near Barack No. 1092, Shiv Sena Shakra, Ulhasnagar, Kalyan Thane-421 003.

Dear Sir / Madam,

**Sub. - Notice U/s. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.**

1. That you No. 1, has been sanctioned the following Credit facilities by us at your request And that you No. 2 stood as the Co-borrower to the Credit facilities availed by No. 1 at our King Circle Branch.
2. That the details of the Credit facilities, the securities charged in favour of the Bank and the present outstanding dues are as under:

Sr. No.	Nature & Amt. of Credit facility	Security	Date of NPA
(1)	Term Loan of ₹ 40,00,000/- (Rs. Forty Lakhs Only) Account No. - 60426370448	Primary Security : Flat No. 103, A Wing, Grand Vista, Survey No. 232, Hissa No. 3 B, Paiki 10 & 3 B, Paiki 12, Opp. Lodha Residency, Village Bhopar, Diva Manpada Road, Dombivli East, Thane-421 201.	10.04.2023

ROI	Ledger Balance (As on 16.04.2023)	Unapplied Interest upto (As on 16.04.2023)	Total O/A. (As on 16.04.2023)
(5)	(6)	(7)	(8)
9.15%	Term Loan Facility - p. a. Ac. 60426370448 ₹ 28,71,245/-	₹ 98,381/-	₹ 29,69,626/-

3. That in consideration of the credit facilities availed; you have executed the following documents in favour of the bank and also charged and created securities in favour of the Bank as above mentioned.

Document obtained	Dated
Facility agreement for term loan	27.09.2022
Letter of Authority	27.09.2022
Unconditional Cancellation Clause	27.09.2022
Most Important Terms & Conditions	27.09.2022
IRACF Norms	27.09.2022
Mortgagors declaration for proposed Equitable Mortgage	28.09.2022
Memorandum of Record of Mortgage	30.09.2022
Mortgagors confirmation	01.10.2022

4. That you have failed to adhere to the terms and conditions of sanction & made defaults & accordingly your A/c. has been classified by the Bank as NPA in accordance with the prescribed norms issued by Reserve Bank of India. In spite of our repeated demands, you have not paid the O/s. amount in your account.
5. That in exercise of powers conferred on the bank under the Act referred to above, you are, therefore, hereby called upon to repay in full amount of ₹ 28,71,245/- (Rs. Twenty-Eight Lakhs Seventy-One Thousand Two Hundred Forty-Five Only) plus unapplied interest ₹ 98,381/- w. e. f. 10.04.2023 at interest rate of 9.15% p. a. for all facilities within 60 days from the date of receipt of this notice; failing which, the Bank shall exercise any and / or all the powers under Sub-Sec. 4 of Sec. 13 of above Act, in which case you shall also be liable to further pay all costs, charges and expenses or other incidental charges thereof. The powers available under the Act inter alia includes -
  - a. To take possession of the secured assets, wherein the security interest has been created as above mentioned together with the right to transfer by way of lease, assignment or sale.
  - b. To take over the management of the secured assets including right to transfer by way of lease, assignment or sale.
  - c. To appoint any person as Manager to manage the secured assets, the possession of which will be taken over by us and the Manager shall manage the secured assets and any transfer of secured assets shall vest in the transferee all rights in or in relation to, the secured assets, as if the transferee all rights in or in relation to, the secured assets, as if the transfer had been made by you.
  - d. To write to or issue notice in writing to any person, who has acquired any of the secured assets against which security interest has been created from whom any money is due or may become due to you to pay us the money.
6. Please take a note that as per Sec. 13 (13) of the Act, after receipt of this notice, you are restrained from disposing off or dealing with the securities without our prior written consent.
7. The borrower's attention is invited to provisions of sub-section 8 of Section 13 of the Act in respect of the time available to redeem the secured assets.

Authorized Officer & Chief Manager For BANK OF MAHARASHTRA

Date: 17.04.2023

# Kotak Mahindra Bank Limited

CIN - L65110MH1985PLC038137

Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051

Tel: +91 22 6166 0001, Fax: +91 22 6713 2403

Website: [www.kotak.com](http://www.kotak.com) Email: [KotakBank.Secretariat@kotak.com](mailto:KotakBank.Secretariat@kotak.com)

NOTICE is hereby given that the below mentioned share certificate(s) of the Bank have been lost/misplaced and the holder(s) thereof have applied to the Bank for effecting issue duplicate certificate(s).

Any person who has a claim in respect of the said shares should lodge his/her claim with the Bank's Registrar & Transfer Agent, KFin Technologies Limited at Selenium Building, Tower-B, Plot No.31 & 32, Financial District, Nanakramguda Serilingampally, Hyderabad-500032 within 7 days from the date of this Notice, failing which the Bank will proceed to issue 'Letter of Confirmation' (in lieu of duplicate certificate(s)) to the concerned holder(s), in accordance with the applicable provisions of law, without any further intimation:

Folio No.	Name of the holder(s)	Certificate No.	Distinctive Nos.		No. of Shares
			From	To	
KMF005345	Shankar Singh	505724	229036030	— 229036629	600
			806243	917481851 — 917483850	2000
KMF052588	Anjana Shukla / Umesh Kumar Shukla	800461	913386253 — 913386652	400	

For KOTAK MAHINDRA BANK LIMITED

Sd/- Avan Doomasia Company Secretary

Mumbai, February 21, 2024

# RE-PUBLICATION OF FORM G INVITATION FOR EXPRESSION OF INTEREST

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP no	Precision Realty Developers Private Limited (Formerly known as Kaa Vee Retail Infra Private Limited) U70200MH2007PTC166932
2. Address of the registered office :	Current Registered Office: Shop No. 45, Ground Floor, F wing, Krishna Arcade, building No. 11, Yashwantrao Chavan, Khairi Bazaar Palghar Thane MH 401501 (N (Non-operational)) Previous Registered Office: Knowledge House, Shyam Nagar, Off. Jogeshwari - Vikhroli link Road Jogeshwari - East Mumbai -400060
3. URL of website	-
4. Details of place where the majority of fixed assets are located.	Immovable assets : Burdwan, West Bengal Moveable assets : Not yet identified
5. Installed capacity of main products/ services.	Not yet identified
6. Quantity and value of main products/ services sold in last financial year	Sales of services amounting approx. Rs. 261.2 lakhs as per audited financial statement for financial year ending 31.03.2023 (Currently only Rent income of warehouse).
7. Number of employees/ workmen	Not Known
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: <a href="mailto:ip.prdpl@gmail.com">ip.prdpl@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought in electronic form by email at: <a href="mailto:ip.prdpl@gmail.com">ip.prdpl@gmail.com</a>
10. Last date for receipt of expression of interest	11 <sup>th</sup> March, 2024
11. Date of issue of the provisional list of prospective resolution applicants	16 <sup>th</sup> March, 2024
12. Last date for submission of objections to provisional list applicants	21 <sup>st</sup> March, 2024
13. Date of issue of final list of prospective resolution applicants	26 <sup>th</sup> March, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30 <sup>th</sup> March, 2024
15. Last date for submission of resolution plans	29 <sup>th</sup> April, 2024*
16. Process email ID to submit EOI	<a href="mailto:ip.prdpl@gmail.com">ip.prdpl@gmail.com</a>

\*Subject to approval of extension application by Hon'ble NCLT.

Date: 22<sup>nd</sup> February, 2024 CA. Pradeep Kumar Kabra

Place: Surat RP for M/s. Precision Realty Developers Private Limited

IBBI Registration No.: IBBINPA-001/RP-P01104/2017-18/11790 | Email: [ip.prdpl@gmail.com](mailto:ip.prdpl@gmail.com)

# पंजाब नेशनल बैंक Punjab National Bank

PNB Investment Services Ltd. PNB Pragati Tower, 2<sup>nd</sup> Floor, C-9, G-Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051.

### PUBLIC NOTICE INVITATION FOR EXPRESSION OF INTEREST IN THE SALE OF PROPERTY (SECURED ASSET) AT SOLAN, HIMACHAL PRADESH

Consortium of lenders led by Punjab National Bank; other banks include Union Bank of India, Shamrao Vilhal Co-op. Bank Ltd., IDBI Bank (Collectively the "Lenders"), have received a binding One-time settlement offer ("OTS offer") for sale of a secured asset of the lenders owned by KHN Mouldings Ltd., located at Kharsa No's 597/127(20-9) and 599/128(2-08), as comprised in Kh/Kht. No's 127/132, Village - Bir Plassi, HB No. 101, Pragana Plassi, Tehsil - Nalagarh, District - Solan, Himachal Pradesh, India ("Property" or "Secured Asset") at OTS Offer of Rs. 4.75 Crores (Four Crores And Seventy Five Lakhs Only) Lenders holding in approximately 80.12% (Eighty Point Twelve Percent) of the Principal outstanding (Interested Lenders) have agreed for the OTS settlement subject to price discovery/ appropriateness of value of the assets through a Swiss Challenge Process ("SCP").

The Interested Lenders have appointed PNB Investment Services Limited ("PNBISL" or "Transaction Advisor") for assisting & advising the Lenders on the bid process & matters incidental thereto in connection with OTS offer. The Interested Lenders are soliciting bids from Public in general ("Interested Bidders") through a SCP with the above OTS offer as their Anchor Offer ("Anchor Bid"). Other lender who may subsequently agree for settlement of their total outstanding debt would be treated as part of the above-mentioned process. Implementation of SCP conducted would be subject to 100% lenders approval for accepting OTS offer and in absence thereof, of entire process may be recalled or cancelled.

PNBISL, on behalf of Lead Bank invites Expressions of Interest ("EOI") from Interested Bidders to acquire the Secured Asset of Lenders. The Interested Lenders are proposing to undertake a Swiss Challenge Process on "All Cash Basis". Transfer of Property shall be on "As is where is", "As is what is", "As is how is", "Whatever is there is" and "without recourse basis" without any representation, warranty or indemnity by the Lenders, based on existing Anchor Bid. Considering that the auction is under the "Swiss Challenge Process", on the Anchor Bid, the Anchor Bidder shall have specific preferential rights as set out in the Bid Process Document and further have the right to match the highest bid in the manner as elaborated in the Bid Process Document.

The format of EOI with Annexure A to D and Teaser are available on the Transaction Advisor's website ([www.pnbisil.com](http://www.pnbisil.com)) under heading "Latest on PNBISL". Interested Bidders should submit the EOI with Annexure A to D along with supporting documents electronically via email to [projectkrishak@pnbisil.com](mailto:projectkrishak@pnbisil.com) or physically at "PNB Investment Services Limited, PNB Pragati Towers, 2<sup>nd</sup> Floor, C-9, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400051". The deadline for submission of EOI and Annexure A to D is 26<sup>th</sup> February, 2024 by 5.00 pm. Upon submission of EOI with Annexure A to D along with supporting documents, the shortlisted Interested Bidders would be allowed access to the Bid Process Document and Virtual Data Room containing further information for commencing due diligence and making their irrevocable binding bids. Interested Bidders shall be required to deposit an EMD amount of Rs. 25.00 Lakhs (Twenty-Five Lakhs Only) (for details please refer Bid process document). The timelines for the due diligence and submission of EMD, terms of Anchor Bid, Auction guidelines etc. shall be as provided in the Bid Process Document.

Any of the terms & conditions may be amended or changed or the entire bidding process may be terminated at any stage by Transaction Advisor on the instructions of Lenders. Interested Bidders must, at all times, keep themselves apprised of the latest updates (including the process documents) in this regard as uploaded on the Transaction Advisor's website/ Virtual Data Room; or shared through email with shortlisted Interested Bidders who have submitted the EOI with Annexure A to D along with supporting documents. PNBISL, Lead Bank or any other Lender shall not be held liable for any failure on part of the shortlisted Interested Bidders to keep themselves updated of such modifications.

For any clarifications, please contact the following:

Contact Person	Designation	Telephone Number	Email ID
Mr. Amit Parashar	AGM, PNB	+91-8866009965	<a href="mailto:z83356@pnb.co.in">z83356@pnb.co.in</a>
Mr. Suraj Singh	Sr. Manager, PNB	+91-9760330337	
Mr. Atul Nawalkha	AVP, PNBISL	+91-9819096229	
Mr. Saurabh Tripathi	Manager, PNBISL	+91-8866213601	<a href="mailto:projectkrishak@pnbisil.com">projectkrishak@pnbisil.com</a>

Note : Please note that Swiss Challenge Process envisaged in this advertisement shall be subject to final approval of the Competent Authority of the Lenders. PNB/PNBISL (on instructions of Lenders) reserves the right to cancel or modify the process and / or disqualify any Interested Bidders without assigning any reason and without any liability. This is not an offer document and nothing contained herein shall constitute a binding offer or a commitment to sell any debt/ asset. Interested Bidders should regularly visit the above website / Virtual Data Room, check email(s) to keep themselves updated regarding clarifications / amendments / time-extensions, if any. The Lenders reserve the right to amend and/or annual this invitation including any timelines or the process therein, at any time, without giving or assigning any reasons or assuming any liability or costs. Any such amendment shall be available on the Transaction Advisor's website ([www.pnbisil.com](http://www.pnbisil.com)) / Virtual Data Room or shared through email with shortlisted Interested Bidders.

